

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

RAJYA SABHA

UNSTARRED QUESTION NO. 1702

ANSWERED ON THURSDAY, 03rd AUGUST, 2023

ONE NATION ONE VOTER LIST

1702. Dr. M. Thambidurai :

Will the Minister of Law and Justice be pleased to state:

- (a) whether it is a fact that the Law Commission of India had suggested to have 'one nation one voter list';*
- (b) if so, the details thereof;*
- (c) whether Government proposes to have 'one nation one voter list', as suggested by the Law Commission;*
- (d) if so, the details thereof and if not, the reasons therefor;*
- (e) whether Government has invited/ received comments from the stakeholders, including the State of Tamil Nadu;*
- (f) if so, the details thereof; and*
- (g) action taken by Government with regard to having electoral reforms in this connection?*

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE;
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) and (b): Yes sir. The Law Commission of India in its 255th Report endorsed introduction of Common Electoral Rolls for Parliamentary, Assembly and local body elections.

(c) to (g): The proposal is under examination of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law & Justice. The electoral reforms are continuous and ongoing process in order to improve the existing electoral practices in the country.
